

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/TL/2024

Subject : Application under Sections 14, 15, 79(l)(e) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Gadag Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Petitioner : Gadag Transmission Limited (GTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & 12 Ors.

Parties Present : Shri Girik Bhalla, Advocate, GTL
Ms. Anamika Rana, Advocate, GTL
Shri Mohit Jain, GTL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking a grant of a transmission licence in order to undertake the “Augmentation of transformation capacity at 400/200kV Gadag PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th)” (‘Project’) as per the Office Memorandum of CTUIL dated 2.1.2024 read with Office Order dated 28.10.2021 issued by the Ministry of Power under the Regulated Tariff Mechanism (RTM). Learned counsel further added that the CTUIL had also submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003, and the Petitioner has also complied with all the requirements in terms of the Commission’s order dated 14.3.2024. Learned counsel further submitted that the Scheduled Commercial Operation Date of the Project is 18 months from the date of CTUIL’s OM, which works out to 1.7.2025.

2. In response to a specific query of the Commission regarding the status of the commissioning of the generators, including their start date of connectivity at the Gadag substation and the requirement of this additional 500 MVA, 400/220 kV ICT, the CTUIL representative submitted sought liberty to file an on the above aspect.

3. Considering the submissions by the learned counsels for the Petitioner and the representative of CTUIL, the Commission directed CTUIL to provide the details

as to the status of the Commissioning of the Generators and their start date of Connectivity, which has been granted Connectivity at Gadag Substation, on an affidavit within a week.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)